

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB- 306 /(ND)/2017

In the matter of :

M/s. APT Packaging Limited .. PETITIONER
Vs.
M/s. Sheon Skincare (P) Limited ... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 27.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

**For the Petitioner/Applicant : Mr. Rohit Rathi, Advocate
Mr. Rohit Totala, Advocate**

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present and was heard in part.

With a view to furnish the details of the principal amount and the interest claimed thereon, as stated by the petitioner in the Application, a week's time is granted at the request of the Ld. Counsel for the petitioner.

Post the matter on 10.10.2017.

Sd/-
**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
27.9.2017